

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : As the Hon. Members are aware, the Government has taken a decision for appointment of a Commission and the Government is certainly awaiting the recommendation of the Commission. The Government has always taken a view where the Government has been sympathetic to the genuine difficulties of the journalists and the Government has taken a decision for appointment of a Commission. That is all. We are awaiting for the recommendations.

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) : He has given wrong information.

SHRI INDRAJIT GUPTA (Basirhat) : There is no Commission. There is a Wage Board,

(Interruptions)

PROF. MADHU DANDAVATE : It is about the Wage Board. The interim wage increase is the matter. A wrong thing will go on record. There is no question of a Commission. There is a Wage Board. Please give correct statement.

Detailed Demands for Grants of the Ministry of Water Resources

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for 1986-87.

[Placed in the Library. See No. LT-2347/86]

Detailed Demands for Grants of the Ministry of Defence and Defence Services Estimates, 1986-87

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : I beg to lay on the Table—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1986-87.

[Placed in the Library. See No. LT-2348/86]

- (2) A copy of the Defence Services Estimates, 1986-87 (Hindi and English versions).

[Placed in the Library. See No. LT-2349/86]

Notification under Section 306 of the All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951—

- (1) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1986 published in Notification No. G.S.R. 216 in Gazette of India dated the 22nd March, 1986.
- (2) The Indian Administrative Service (Pay) Third Amendment Rules, 1986 published in Notification No. G.S.R. 218 in Gazette of India dated the 22nd March, 1986.

[Placed in the Library. See No. LT-2350/86]

12.08 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Sixteenth Report

SHRI M. THAMBI DURAI (Dharampuri) : Sir, I beg to present the Sixteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : What the Hon. Members have suggested about it, I shall bring it to the notice of the Minister concerned immediately and whenever he thinks it fit, he will say something.

DR. V. VENKATESH (Kolar) : It is very much delayed Sir.

SHRI H.K.L. BHAGAT : He will say something whenever he thinks it proper.